

अस्थायी सरकारी कर्मचारी

३५७. श्री वाचक : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) भारत सरकार के अन्तर्गत इस समय कितने अस्थायी कर्मचारी काम कर रहे हैं तथा उनका कार्यकाल कितना है;

(ख) क्या सरकार उन्हें स्थायी बनाने का विचार कर रही है; और

(ग) यदि हां, तो इस सम्बन्ध में क्या कार्यवाही की जा रही है ?

गृह-कार्य मंत्रालय में राज्य-मंत्री (श्री बातार) : (क) सूचना एकत्र की जा रही है और यथासमय में वह सभा-मटल पर रख दी जायेगी। [वैश्वे संवत् ३, अनुबन्ध संख्या ७२]

(ख) तथा (ग). सरकार की यह नीति है कि दीर्घकाल तक चलने वाले जो बहुत से पद हैं उनको स्थायी बना दिया जाये। इस से सम्बन्धित आदेशों का सारांश परिशिष्ट में दिया हुआ है। ऐसे स्थायी घोषित किये जाने वाले पदों का स्थायीकरण उनकी सविस, ग्रैंड या पद के नियमों के अनुसार होता है।

Profits of Limited Companies

358. Shri V. P. Nayar: Will the Minister of Finance be pleased to state:

(a) the total profits earned by limited companies, (public and private to be shown separately) during the year 1955-56; and

(b) their total assets and liabilities for the above year?

The Minister of Finance (Shri T. T. Krishnamachari): (a) and (b). The information is not readily available. Its collection will involve the examination of the annual accounts of nearly 30,000 companies, two thirds of the number being private companies which will be filing balance sheets for the first time with the Registrars of Companies only hereafter, and entail time and labour which would not be worthwhile.

Private Limited Companies

359. Shri V. P. Nayar: Will the Minister of Finance be pleased to state:

(a) the number of private limited companies in India at present;

(b) the total share capital of these companies and their assets;

(c) the total number of private limited companies with exclusively foreign Capital; and

(d) the number of private limited companies with 51 per cent. shares held by foreigners?

The Minister of Finance (Shri T. T. Krishnamachari): (a) 20,308 private limited companies are at work as on 31st March, 1957.

(b) The total paid-up capital of these companies is Rs. 334 crores. The information relating to their total assets is not available.

(c) and (d). The information is not available.

Foreign Companies

390. Shri V. P. Nayar: Will the Minister of Finance be pleased to state:

(a) the profits earned in India by foreign companies during the last five years; and

(b) the amount remitted abroad during the year 1956-57?

The Minister of Finance (Shri T. T. Krishnamachari): (a) Government have no information.

(b) Rs. 27.44 crores.

Profits of Steel Industry

391. Shri V. P. Nayar: Will the Minister to Steel, Mines and Fuel be pleased to lay on the Table a statement showing:

(a) the total profits earned by the Iron and Steel Industry of India in the year 1951-52 to 1956-57:

(b) the total production of Steel and Pig Iron in these years; and

(c) the number of shares brought and sold in the case of Tata Iron and Steel Company and Indian Iron and Steel Company during the same period?

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh): (a) to (c). A statement is placed on the Table of Lok Sabha [See Appendix III, annexure No. 73.]

Butane Gas in India

392. Shri V. P. Nayar: Will the Minister of Steel, Mines and Fuel be pleased to state:

(a) whether Butane gas is recovered in India at present;

(b) if so, the quantity thereof; and

(c) the possibilities of its commercial use in India?

The Minister of Mines and Oil (Shri K. D. Malaviya): (a) Yes, Sir.

(b) 592 tons during 1956.

(c) It is marketed by Burmah Shell oil storage and Distributing Company of India Limited as liquified petroleum gas for use at present, as a domestic fuel.

Delhi Police Officers under suspension

393. Shri V. P. Nayar: Will the Minister of Home Affairs be pleased to state:

(a) how many officers and men of Delhi Police category-wise, are under suspension at present;

(b) the number in each category who are under suspension for over three months;

(c) the number in each category suspended on account of departmental irregularities and criminal offences; and

(d) the number of suspended personnel whose defence evidence have

been completed, but the cases are still remaining undecided?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) to (d). A statement containing the required information is placed on the Table of Lok Sabha [See Appendix III, annexure No. 74.]

Delhi Police Officers under suspension.

394. Shri V. P. Nayar: Will the Minister of Home Affairs be pleased to state:

(a) whether there is any stipulation regarding the time limit within which enquiries against Delhi Police Officers or men should be completed, when such officers or men are placed under suspension; and

(b) in how many cases this stipulation has been observed in the case of officers and men undergoing suspension as on the 1st May, 1957?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) No, but every effort is made to complete enquiries against Police Officers under suspension as quickly as possible.

(b) Does not arise.

Delhi Police Officers

395. Shri V. P. Nayar: Will the Minister of Home Affairs be pleased to state the monthly expenditure incurred as pay and allowances from January to April, 1957 on suspended officers of Delhi Police?

The Minister of State in the Ministry of Home Affairs (Shri Datar):

1. January 1957	Rs. 4422.92
2. February 1957	Rs. 3975.87
3. March 1957	Rs. 3609.38
4. April 1957	Rs. 3734.17